

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUPREME OVERSEAS EXPORTS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	Supreme Overseas Exports India Private Limited
2 Date of incorporation of corporate debtor	04th September 1998
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U19111KA1998PTC024166
5 Address of the registered office and principal office (if any) of corporate debtor	44/1, 16th Cross, K.R Road, Jayanagar, 7th Block, Bangalore, KA-560082, IN.
6 Insolvency commencement date in respect of corporate debtor	07th June 2022, (Order received on 10th June 2022)
7 Estimated date of closure of insolvency resolution process	07th December 2022
8 Name and registration number of the insolvency professional acting as interim resolution professional	Raghu Babu Gunturu, IP.No.IBBI/IPA-002/IP-N00025/2016-2017/10053
9 Address and e-mail of the interim resolution professional, as registered with the Board	EZRESOLVE LLP, 402B, 4th Floor, Technopolis, Chikoti Gardens, Begumpet, Hyderabad-500016. Raghu@ezresolve.in
10 Address and e-mail to be used for correspondence with the interim resolution professional	EZRESOLVE LLP, 1st Floor, Golden Heights, Plot No.9, Raidurg, Hyderabad-500081. Email: supremeoverseasexports@ezresolve.in
11 Last date for submission of claims	25th June 2022
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Will identify on identifying classes of creditors
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: https://www.ibbi.gov.in/home/downloads b) Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal, Bangalore has ordered the commencement of a corporate insolvency resolution process of the **SUPREME OVERSEAS EXPORTS INDIA PRIVATE LIMITED** on 07th June 2022 (Order made available and received by IRP on 10th June 2022).

The creditors of **SUPREME OVERSEAS EXPORTS INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 25th June 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu

Interim Resolution Professional

Date: 13th June 2022.

Place: Hyderabad

Supreme Overseas Exports India Private Limited

IP.No.IBBI/IPA-002/IP-N00025/2016-2017/10053